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solved peacefully and might even constitute a threat to peace and stability in the region. They agreed that this dispute involved the question if fundamental rights of the people of Kashmir and that this dispute impaired the growth of friendly relations between Pakistan and India, affect ng also the development of Asian-African solidarity. The two Foreign Ministers, therefore, called for an early solution of this dispute in accordance with the wishes of the people of the State and other provisions as envisaged in the Security Council resolutions which were accepted by both India and Pakistan."

दैनिक मञ्जरी के सम्बन्ध में केन्द्रीय सरकार का राज्य सरकारों को सुझाव

*२४६. श्री दत्तोपन्त ठेंगडी: क्या श्वन तथा सेवा नियोजन मंत्री यह बताने की क्रुपा करेंगे कि:

- (क) क्या यह सच है कि केन्द्रीय सरकार ने राज्य सरकारों को ऐसा कोई परिपन्न भेजा है, जिसमें सुझाव दिया गया है कि मजदूरों की दैनिक मजूरी एक रुपये से कम नहीं होगी चाहिये; भीर
- (ख) यदि हां, तो प्रस्तावित वैनिक मजूरी किस भाधार पर नियत की गई है ?

t [CENTRAL GOVERNMENT'S PROPOSAL OF DAILY WAGES TO STATE **OVERNMENTS**

- •246. SHRI D. THENGARI; Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that the Central Government have sent a circular to the State Governments proposing that the daily wages of the labourers should not be less than rupee
- (b) if so, the basis on which the proposed daily wage has been arrived at?]

भम तथा सेवा नियोजन मंत्रालय में भीर योजना उपमंत्री (भी सि॰ प्रार॰ ्यद्वाभिरामन्) : (६६) ग्रीर (ख) राज्य सर-कारों से प्रार्थना की गई है, कि वे न्यूनतभ

मजदूरी भिधिनियम के भन्तर्गत अधिस्चित उन रोजगारों के लिए मजदूरी की न्यूनतम दरें बढ़ा दें, जहां वे पहले एक रूपया प्रति दिन से कमनिधारित की गई थी, ताकि किसी भी सुरत में प्रधिनियम के धन्तर्गत किसी भी अधि-सुचित रोजगार के लिए न्यूनतभ मजदूरी दर एक रुपया प्रतिदिन से कक न हो।

to Question*

वतंमान स्थिति में प्रतिदिन एक रूपये से कम मजदूरी बहुत ही कम माननी पहेंगी। राज्य सरकारों से जी यह प्रार्थना की गई थी कि अजदूरी की दूर में संशोधन करके उसे कम से कम एक रुपया प्रतिदिन किया जाये. उससे धाभप्राय केवल यह नहीं या कि वैनिक मजदूरी एक ही रूपया निश्चित की जाए, परन्त यह या कि जहां न्यनतम मजदूरी दरे बहुत कम हों वहां उनमें संशोधन धारके उन्हें बढ़ाया जाये ।

t[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT AND FOR PLANNING (SHRI C R. PATTABHI RAMAN): (a) and (b) The State Governments have been requested to revise upward the minimum rates of ages for those scheduled employments under the Minimum Wages Act where they have been intially fixed at les_s than Re. 1 per day, so that in no case minimum wage rate under the Act for any scheduled employment hi less than Re. 1 per day.

Under the present conditions, a wage rate lower than Re. 1 per day cannot but be considered too low. While requesting the State Governments to revise the wage rate to bring it at least at Re. 1 per day, the Intention was not to peg down the wage rates upwards, wherever they are day, but to revise the minimum wage rates upwards, wherever they are found to be too low.]

INDIANS KILLED IN GEORGETOWN

*247. SHRI J. S. PILLAI: Will the PRIME MINISTER be pleased to state the number of Indians killed in and around Georgetown (Africa) on ac-

t[] English translation.